



2026:AHC:125077

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 19268 of 2026

Ramkishor

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ravi Shankar Tripathi
Counsel for Opposite Party(s)	: G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Ravi Shankar Tripathi, learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and perused the record. Supplementary affidavit filed by learned counsel for the applicant in Court today, is taken on record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 47 of 2026, under Sections 85, 80(2) of BNS, and Section 3/4 Dowry Prohibition Act, registered at Police Station Ushait, District Budaun, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is father-in-law of the deceased and the first information report has been lodged after delay of 5 days. It is further submitted that two brothers of the deceased namely Udayveer and Ravi were present during inquest proceeding of the dead body. It is further submitted that general and vague allegation with regard to demand of dowry and torture has been made against applicant and as per post mortem the cause of death of the deceased is found to be Asphyxia due to ante-mortem hanging and one abrasion has been found on her face. The applicant is languishing in jail since 17.04.2026 and the applicant is having criminal history, which has been explained in the supplementary affidavit filed today, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that G.D. entry of the offence was registered on the same date. The incident took place, though, FIR has been lodged after delay of 5 days for which it has been stated first informant that due to the death of the deceased he was mentally disturbed and general allegation of demand of dowry and tortured against applicant and another co-accused persons.

5. As per allegation of FIR, the deceased is subjected to dowry death. However, as per post mortem report cause of death has been shown as Asphyxia due to ante-mortem hanging and one abrasion has been found on her face. FIR has been lodged after 5 days and brother of the deceased namely Udayveer and Ravi were present during proceeding of inquest of the deceased.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

7. Let the applicant- **Ramkishor** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 3, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)